

**IN THE HIGH COURT OF KERALA AT ERNAKULAM  
PRESENT  
THE HONOURABLE MR. JUSTICE ANIL K.NARENDRAN  
&  
THE HONOURABLE DR. JUSTICE KAUSER EDAPPAGATH  
Tuesday, the 16<sup>th</sup> day of May 2023 / 26th Vaisakha, 1945  
WP(C) NO. 15800 OF 2023(S)**

**PETITIONER:**

DHISHA (REG. NO. MPM/CA/294/2015), JANASEVANA KENDRAM,  
GRHS ROAD, KOTTAKKAL, MALAPPURAM - 676 503,  
REPRESENTED BY ITS PRESIDENT DINU. K, AGED 27 YEARS,  
S/O RADHAMANI C.K., RESIDING AT DIVYA NIVAS,  
FAROOK COLLEGE P.O, KOZHIKODE- 673 632.

**RESPONDENTS:**

1. UNION OF INDIA, REPRESENTED BY ITS SECRETARY, MINISTRY OF WOMEN AND CHILD DEVELOPMENT, SHASTRI BHAVAN, DR. RAJENDRA PRASAD ROAD, NEW DELHI-110 011.
2. STATE OF KERALA, REPRESENTED BY ITS SECRETARY, DEPARTMENT OF WOMAN AND CHILD, 6TH FLOOR, SECRETARIAT ANNEXE-II, GOVERNMENT SECRETARIAT, THIRUVANANTHAPURAM – 695 001.
3. STATE POLICE CHIEF, STATE POLICE HEADQUARTERS, VELLAYAMBALAM, THIRUVANANTHAPURAM, PINCODE-695 010.
4. KERALA STATE COMMISSION FOR THE PROTECTION OF CHILD RIGHTS, SREE GANESH, VANROSS JUNCTION, NEAR BAKERY JUNCTION, THIRUVANANTHAPURAM- 695 034, REPRESENTED BY ITS REGISTRAR.

Writ petition (civil) praying inter alia that in the circumstances stated in the affidavit filed along with the WP(C) the High Court be pleased to prohibit "Thee Chamundi Theyyam" with children as performers in the State of Kerala during the pendency of the Writ Petition, so as to secure the interest of justice.

This petition coming on for admission upon perusing the petition and the affidavit filed in support of WP(C) and upon hearing the arguments of SMT.A.K. PREETHA, Advocate for the petitioner and of GOVERNMENT PLEADER for R2 t R3, the court passed the following:

P.T.O.

**ORDER**

The petitioner to file an application to implead the Malabar Devaswom Board, represented by its secretary and also the hereditary trustee/trustee board of the temple in question as additional respondents.

List on 22/05/2023.

Sd/- ANIL K.NARENDRAN JUDGE

Sd/- DR. KAUSER EDAPPAGATH JUDGE

